

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3389
TO BE ANSWERED ON 23rd MARCH, 2022

EXPORT POLICY FOR BAMBOO PRODUCTS

3389. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether as per the amended export policy for Bamboo products, these products are kept in the Open General Licence category and are free to export and if so, the details thereof;
- (b) whether other Bamboo products such as bamboo charcoal, bamboo pulp and unprocessed shoots are still under the prohibited category under the export policy;
- (c) if so, the reasons therefor;
- (d) whether the Government is likely to take appropriate steps to bring bamboo charcoal, bamboo pulp and unprocessed shoots also in the exempted products and will be allowed on Open General Licence; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

- (a) to (c): Export Policy of Bamboo products made from bamboo obtained from legal source; (except bamboo charcoal, bamboo pulp and unprocessed bamboo shoots) is 'Free' subject to the condition that (1) exporter has proper documentation/Certificate of Origin (CoO) proving that the bamboo used for making products has been obtained from legal sources and (2) the CoO is issued by the concerned State Forest Department/Agriculture Department from where bamboo has been procured by the purchaser for making handicrafts/machine made products.
- (d) & (e): Department is in receipt of representations seeking amendment in the export policy of bamboo charcoal, shoots etc and currently stakeholder as well as Inter-Ministerial consultations are being held.
